DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 16/85 DATED 28.11.2019 HELD ON 05.12.2019

Please Note

(i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in

(ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.

(v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.16/85 dated 28.11.2019 of Norms Committee-VI for the year 2019-20 was held on 05.12.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S.Kipgen, DDG	DGFT
	Shri Pradyumna Sahu, FTDO	DGFT

1	**Case No.:5/31/85-ALC3/2011**	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:16/85-ALC3/2019	**Status:Deferred**

प्रद्युम्न साहू/PRADYUMNA SAHU
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विदेश व्यापार महानिदेशालय
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		28.11.2019	
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee also noted that the firm has been requested to furnish the status of the case and in case norms have not been fixed, to send a copy of the application, which is awaited. The Committee decided to send a reminder to RA and firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

2	**Case No.:6/20/85-ALC3/2013**	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 06.09.2019 followed by reminder on 07.11.2019 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 09.01.2020.

3	**Case No.:6/24/85-ALC3/2013**	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.01.2020.

4	**Case No.:4/16/85-ALC3/2019**	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Approved**
	HQ File :01/85/050/00107/AM20/	RLA File :02/24/040/00184/AM15/	Lic.No/Date:0210205340 15.12.2014	

Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization allowing the inputs as under;

i) Import item at S.No.1 is allowed on Net to Net basis without any wastage.
ii) Import item at S.No. 2 is allowed as per packaging policy.

The exporter should account for net quantity of Chinese Tea, Kenyan Tea and Ceylon Tea in export product.

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The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition and other conditions as per Appendix 4J should also be complied with.

RA may take subsequent consequential action accordingly.

5	**Case No.:29/14/85-ALC3/2018**	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Approved**
	HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date:0410164634 03.09.2018	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No. E-14011/18/2019-ED dated 29.11.2019, allowing the following inputs with 18% process loss/wastage;

Export Item

Ghee	3.200 MT

Import Item

Butter - Unsalted	3.776 MT

RA may take suitable consequential action accordingly.

6	**Case No.:7/20/85-ALC3/2018**	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 18.10.2019 in which the reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 09.01.2020.

7	**Case No.:11/20/85-ALC3/2018**	Party Name:R K PRODUCTS	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments.

The case stands deferred to 09.01.2020.

8	**Case No.:6/1/85-ALC3/2019**	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:16/85-ALC3/2019	**Status:Deferred**

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		28.11.2019	
HQ File :01/85/050/00345/AM19/	RLA File 08/24/040/00428/AM19/	Lic.No/Date:0810144773 14.03.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that Technical Authority MoFPI had proposed to issue DL to the firm. However after deliberation, the Committee decided to request MoFPI to re-examine the application and furnish comments. The comments of the Technical Authority is awaited. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.01.2020.

Case No.:9/1/85-ALC3/2019	Party Name:GROWEL FEEDS PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00348/AM19/	RLA File :09/24/040/00606/AM19/	Lic.No/Date:0910067301 19.03.2019	Defer Date:09.01.2020

9 **Decision :** NC considered the case as per agenda and noted that the application of the firm was sent to Technical Authority, i.e, CIFT for comments. CIFT has stated that the subject matter does not pertain to them and suggested to seek comments from CIBA. The Committee decided to send the application to CIBA for examination and comments.

The case stands deferred to 09.01.2020.

Case No.:3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:09.01.2020

10 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

Case No.:4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:09.01.2020

11 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

12 **Case No.:7/4/85-ALC3/2019**	Party Name:KAMALA	Meet No/Date:16/85-	**Status:Deferred**

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		CONSUMER CARE PVT LTD	ALC3/2019 28.11.2019	
	HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted the presentation given by the representative of the firm appeared for Personal Hearing. The Committee requested the representative of the firm to provide actual consumption data of import items duly certified by the CA, which will be forwarded to Technical Authority, i.e., MoFPI for examination and comments.

The case stands deferred to 09.01.2020.

13	**Case No.:6/4/85-ALC3/2019**	Party Name:VINBROS & CO.	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.01.2020.

14	**Case No.:12/4/85-ALC3/2019**	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted the presentation given by the representative of the firm appeared for Personal Hearing. The Committee requested the representative of the firm to provide actual consumption data of import items duly certified by the CA, which will be forwarded to Technical Authority, i.e., MoFPI for examination and comments.

The case stands deferred to 09.01.2020.

15	**Case No.:10/4/85-ALC3/2019**	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 09.01.2020.

16	**Case No.:4/7/85-ALC3/2019**	Party Name:MNS FOODS	Meet No/Date:16/85-	**Status:Deferred**

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		LIMITED	ALC3/2019 28.11.2019	
	HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date:0710115015 06.06.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 07.11.2019 in which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 09.01.2020.

	Case No.:7/7/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00048/AM20/	RLA File :24/24/040/00009/AM20/	Lic.No/Date:2410042782 12.06.2019	Defer Date:09.01.2020

17 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

	Case No.:6/7/85-ALC3/2019	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:09.01.2020

18 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

	Case No.:8/7/85-ALC3/2019	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00049/AM20/	RLA File :09/24/040/00116/AM20/	Lic.No/Date:0910067662 13.06.2019	Defer Date:09.01.2020

19 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

20	**Case No.:10/7/85-ALC3/2019**	Party Name:MADHU JAYANTI INTERNATIONAL	Meet No/Date:16/85-ALC3/2019	**Status:Deferred**

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		LTD.,	28.11.2019	
	HQ File :01/85/050/00051/AM20/	RLA File :32/24/040/00023/AM20/	Lic.No/Date:3210078997 19.06.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Coimbatore. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

	Case No.:2/10/85-ALC3/2019	Party Name:RK AGROEXPORT PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00061/AM20/	RLA File :05/24/040/00236/AM20/	Lic.No/Date:0510411343 24.07.2019	Defer Date:09.01.2020

21 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee decided to send a reminder to CLA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

	Case No.:3/10/85-ALC3/2019	Party Name:SUN BIO NATURALS (INDIA) PRIVATE LTD	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00062/AM20/	RLA File :04/24/040/00070/AM20/	Lic.No/Date:0410165893 25.07.2019	Defer Date:09.01.2020

22 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Chennai. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

	Case No.:4/10/85-ALC3/2019	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00063/AM20/	RLA File :03/94/040/00340/AM20/	Lic.No/Date:0310830612 26.07.2019	Defer Date:09.01.2020

23 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

24	**Case No.:8/10/85-ALC3/2019**	Party Name:AUTOCOMP CORPORATION PANSE	Meet No/Date:16/85-ALC3/2019	**Status:Deferred**

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	PRIVATE LIMITED	28.11.2019	
HQ File :01/85/050/00067/AM20/	RLA File :31/83/040/00073/AM20/	Lic.No/Date:3110067492 06.08.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Pune. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

Case No.:2/13/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00077/AM20/	RLA File :10/24/040/00047/AM20/	Lic.No/Date:1010060264 04.09.2019	Defer Date:09.01.2020

25 **Decision :** NC considered the case as per agenda and noted that the export product is ETO treated and decided to seek following information from the firm;

> "Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished."

The case stands deferred to 09.01.2020.

Case No.:1/13/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00076/AM20/	RLA File :09/24/040/00305/AM20/	Lic.No/Date:0910067969 05.09.2019	Defer Date:09.01.2020

26 **Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to request MoFPI to expedite the comments.

The case stands deferred to 09.01.2020.

Case No.:3/13/85-ALC3/2019	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00078/AM20/	RLA File :31/83/040/00082/AM20/	Lic.No/Date:3110067527 05.09.2019	Defer Date:09.01.2020

27 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Pune. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

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28	**Case No.:7/13/85-ALC3/2019**	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Transferred**
	HQ File :01/85/050/00082/AM20/	RLA File :31/83/040/00085/AM20/	Lic.No/Date:3110067530 11.09.2019	

Decision : NC considered the case as per agenda and noted that similar cases of the firm has been considered in Norms Committee-1. On the basis of the recommendation of the Technical Consultant, i.e., Tech.1, the Committee decided to transfer the case to NC-1 for examination and comments.

29	**Case No.:6/13/85-ALC3/2019**	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Approved**
	HQ File :01/85/050/00081/AM20/	RLA File :03/94/040/00457/AM20/	Lic.No/Date:0310831479 11.09.2019	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1, allowing the following inputs;

Export Item

Plastic Mechanical Pencil containing 4 Pencil Lead per Pencil	7000000 Number

Import Item

Pencil Mechanism (of relevant specification)	7000000 Number
Eraser (Relevant Eraser of relevant size)	7000000 Number
Pencil Lead (Relevant Pencil Lead of relevant length)	28000000 Number
San Moulding Powder	1.05 Kg/Kg content in export product
ABS Moulding Powder	1.05 Kg/Kg content in export product
Polypropylene Granules	1.05 Kg/Kg content in export product

RA may take suitable consequential action accordingly.

30	**Case No.:12/13/85-ALC3/2019**	Party Name:AIPRIME NUTRITIONS PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00087/AM20/	RLA File :09/24/040/00270/AM20/	Lic.No/Date:0910068009 17.09.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

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	Case No.:11/13/85-ALC3/2019	Party Name:DUKES PRODUCTS (INDIA) LTD	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00086/AM20/	RLA File :09/24/040/00290/AM20/	Lic.No/Date:0910068006 17.09.2019	Defer Date:09.01.2020
31	**Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to request MoFPI to expedite the comments. The case stands deferred to 09.01.2020.			

	Case No.:8/13/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Transferred**
32	HQ File :01/85/050/00083/AM20/	RLA File :05/24/040/00335/AM20/	Lic.No/Date:0510411863 17.09.2019	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

	Case No.:10/13/85-ALC3/2019	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00085/AM20/	RLA File :05/23/040/00240/AM20/	Lic.No/Date:0510411872 18.09.2019	Defer Date:09.01.2020
33	**Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 for which comments is awaited. The Committee decided to request Tech.2 to expedite the comments. The case stands deferred to 09.01.2020.			

	Case No.:2/16/85-ALC3/2019	Party Name:A.TOSH & SONS INDIA LTD.	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00105/AM20/	RLA File :32/24/040/00070/AM20/	Lic.No/Date:3210079198 31.10.2019	Defer Date:09.01.2020
34	**Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Coimbatore. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately. The case stands deferred to 09.01.2020.			

35	**Case No.:3/16/85-ALC3/2019**	Party Name:GODFREY PHILLIPS INDIA LTD	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**

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	HQ File :01/85/050/00106/AM20/	RLA File :05/23/040/00287/AM20/	Lic.No/Date:0510412316 31.10.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., DIPP for which comments is awaited. The Committee decided to request DIPP to expedite the comments.

The case stands deferred to 09.01.2020.

36	**Case No.:1/16/85-ALC3/2019**	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Transferred**
	HQ File :01/85/050/00104/AM20/	RLA File :05/24/040/00437/AM20/	Lic.No/Date:0510412317 01.11.2019	

Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

37	**Case No.:6/16/85-ALC3/2019**	Party Name:BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00109/AM20/	RLA File :09/24/040/00399/AM20/	Lic.No/Date:0910068161 05.11.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 for which comments is awaited. The Committee decided to request Tech.2 to expedite the comments.

The case stands deferred to 09.01.2020.

38	**Case No.:5/16/85-ALC3/2019**	Party Name:KURUWA ENTERPRISES	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :01/85/050/00108/AM20/	RLA File :10/24/040/00065/AM20/	Lic.No/Date:1010060317 05.11.2019	Defer Date:09.01.2020

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Cochin. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

39	**Case No.:7/16/85-ALC3/2019**	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Approved**
	HQ File :01/85/050/00110/AM20/	RLA File :03/95/040/00695/AM20/	Lic.No/Date:0310832614 06.11.2019	

Decision : NC considered the case as per agenda and noted that norms of the similar case of the firm has been fixed in M.No. 17/85 dated 10.01.2019. The Committee decided to

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ratify the norms of the AA on the same way as it was done earlier allowing the following inputs;

Export Item

Coriander powder	294.120 MT

Import Item

Coriander seed and splits	297.061 MT

Note: Coriander powder made of coriander seeds of same variety, grade and origin as imported.

RA may take subsequent consequential action accordingly.

Case No.:8/16/85-ALC3/2019	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00111/AM20/	RLA File :05/24/040/00450/AM20/	Lic.No/Date:0510412413 07.11.2019	Defer Date:09.01.2020

40 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee decided to send a reminder to CLA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

Case No.:9/16/85-ALC3/2019	Party Name:SUPERHOUSE LTD.,	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00112/AM20/	RLA File :06/24/040/00057/AM20/	Lic.No/Date:0610039339 11.11.2019	Defer Date:09.01.2020

41 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Kanpur. The Committee decided to send a reminder to RA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

Case No.:10/16/85-ALC3/2019	Party Name:NATURE PEARLS PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2019 28.11.2019	**Status:Deferred**
HQ File :01/85/050/00113/AM20/	RLA File :05/24/040/00465/AM20/	Lic.No/Date:0510412449 13.11.2019	Defer Date:09.01.2020

42 **Decision :** NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee decided to send a reminder to CLA and also request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 09.01.2020.

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MANUAL CASES

M201	**Case No. M-201**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File : 01/85/171/00081/AM19/ DES.VI	RLA File : 08/24/040/00375/A M19	Lic.No/Ecom NO. 08/99/000/36300/059 3/3937 dated 22.01.2019	Defer Date:09.01.2020
	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 for export of "Refined Bleached Deodorized Palmolein" against import of "Crude Palm Oil (Edible Grade)"			
	Decision : NC considered the case as per agenda and noted that reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.01.2020.			

M202	**Case No. M-202**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File : 01/85/171/00010/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:09.01.2020
	Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 for import crude Palm Oil (Edible grade) for export of Refined Bleached Deodorized Palmolein.			
	Decision : NC considered the case as per agenda and noted that reply furnished by the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.01.2020.			

M203	**Case No. M-203**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File :	RLA File :	Lic.No/Ecom NO.	Defer

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	01/85/171/00008/AM20/ DES.VI			Date:09.01.2020
	Subject: Application for modification in existing SION for Refined Soybean Oil (Edible Grade)- Item No. E-121-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and Produce Export Promotion Council (IOPEPC) has furnished their recommendation to the proposed modification of SION E-121 and also last three years export/import data. The Committee also noted that the application of the firm for proposed modification of SION has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.01.2020.			

M204	**Case No. M-204**	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File : 01/85/171/00011/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:09.01.2020
	Subject: Application for modification in existing SION for Refined Sunflower Oil (Edible Grade)- Item No. E-124-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and Produce Export Promotion Council (IOPEPC) has furnished their recommendation to the proposed modification of SION E-124 and also last three years export/import data. The Committee also noted that the application of the firm for proposed modification of SION has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.01.2020.			

M205	**Case No. M-205**	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	Approved
	HQ File : 01/85/171/00055/AM20/ DES.VI	RLA File : 56/24/040/00011/ AM 19	Lic.No/Ecom No. 11/89/001/64100/0624/8 023 dated 20.07.2019	
	Subject Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible			

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Grade), Pentaerythritol and Isophthalic Acid.

Decision : NC considered the case as per agenda and decided to fix the norms on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Item

Soya Long Oil Alkyd Resin of 70% Oil Length Having Solid Content 100%	180000 K.G.

Import Item

Crude Degummed Soyabean Oil-Edible Grade (FFA 1.00 – 1.25%)	132300 K.G.
Pentaerythritol	18900 K.G.
Isophthlic Acid	37800 K.G.

i) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.

ii) The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

iii) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.

iv) The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.

v) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 subject to the quantity being approved in this case.

RA may take subsequent consequential action accordingly.

M206	**Case No. M-206**	Party Name: M/s Good Day Foods Pvt. Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	Approved
	HQ File : 01/85/50/00023/AM10/ DES.VI	RLA File : 03/94/040/00052/AM 10	Lic.No/Ecom No. 0310518965 dated 07.05.2009	

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	Subject Application of M/s Good Day Foods Pvt. Ltd. for revision of norms for export of Ghee (Clarified Butter) against import of Butter, which was fixed by the Norms Committee in M.No. 07/11 dated 13.05.2010 and again modified in M.No. 6/85 dated 19.06.2014.
	Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide OM No. E-14011/18/2019-ED dated 29.11.2019 in a similar case has recommended 18% process loss/wastage for export of Ghee against import of Butter. The Committee, therefore decided to modify the norms of the subject AA on same way, allowing the following inputs with 18% process loss/wastage; Export Item Ghee (Clarified Butter) — 73 MT Import Item Butter — 86.14 MT Packing material — As per packaging policy RA may take suitable consequential action accordingly.

	Case No. M-207	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status:Deferred**
M207	HQ File : 01/85/171/00068/AM20 / DES.VI	RLA File : 03/95/040/00649/A M 20	Lic.No/Ecom No. 11/05/004/45700/063 3/6649 dated 09.09.2019	Defer Date:09.01.2020
	Subject Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) against import of Shea Nut and Palm Mid Fraction (PMF) .			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.01.2020.			

M208	**Case No. M-208**	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status: Deferred**

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	HQ File : 01/85/171/00073/AM20 / DES.VI	RLA File : 03/95/040/00742/ AM 20	Lic.No/Ecom No. 11/05/004/45700/064 1/2421 dated 23.10.2019	Defer Date:09.01.2020
	Subject Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of Shea Butter against import of Shea Nut (Oil content 45 +/- 1%).			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 09.01.2020.			

M209	**Case No. M-209**	Party Name: M/s Karamhans Foods Pvt. Limited.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	Approved
	HQ File : 01/85/171/00002/AM19/ DES.VI	RLA File : 18/24/040/00003/ AM 18	Lic.No/Ecom No. 18/95/000/08400/0541/1 985 dated 26.02.2018	
	Subject Matters relating to regularization of issuance of Advance Authorisation No. 1810004332 dated 14.06.2018 for export of Shelled Walnuts Edible Kernels Juglan Regia against import of Wallnut in Shell Juglan Regia Species to M/s Karamhans Foods Pvt. Ltd.			
	Decision : NC considered the case as per agenda and noted that the firm M/s Karamhans Foods Pvt. Ltd. was issued AA No. 1810004332 dated 14.06.2018 for export of Shelled Walnuts Edible Kernels Juglan Regia against import of Wallnut in Shell Juglan Regia Species by RA, Jammu, inadvertently, before norms could have been fixed by the Norms Committee. The Committee also noted that export/import has been completed in this case & noted that the quantity of import item allowed in the license by RA is as per SION-E-134 fixed vide PN No.18/ 2015-20 dated 5th July, 2019. The Committee therefore, decided to process the case for approval for fixation of norms on the subject AA allowing following inputs for regularization of the case. Export Item Shelled Walnuts Edible Kernels Juglan Regia — 160 MT Import Item Wallnut in Shell Juglan Regia Species — 326.530 MT			

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	NC may submit the case on file for consideration to DGFT.

M210	**Case No. M-210**	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File : 01/85/171/00072/AM19 / DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	Defer Date:09.01.2020
	Subject Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS)Powder P-90 and Fossence (Oligogructose/FOS) Liquid L95 against import of Refined or White Sugar.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.2 for comments. The Committee decided to request Tech.2 to expedite their comments. The case stands deferred to 09.01.2020.			

M211	**Case No. M-211**	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Status:Deferred**
	HQ File : 01/85/171/00085/AM20 / DES.VI	RLA File : 03/94/040/001497/ AM 07	Lic.No/Ecom No. 0310424393, dated 26.03.2007	Defer Date:09.01.2020
	Subject Fixation of Adhoc norms in respect of 0310424393, dated 26.03.2007 of M/s Jain Irrigation Systems Ltd. for export of Dehydrated Onion in the different form – Flakes, Diced, Chopped, Granulated, Pieces, Rings, Slices, Powder etc. and Fruit Puree of Mango, Banana, Papaya, Guava, Pomegranate, Tomato Paste, Powder Pulp, Juice, Concentrate etc. against import of Plaster Cast 325, Aerosil 200 Pharma Grade Anticaking Agent, PP Big Bags, Polyster Strapping Roll, Card Board Paper, 220 Lt. ALU Aspetic Bags, 220 Lt. ALU Foil Aspeptic Bags, 220 Lt. Transparent Non Aspetic Bag, Blancobent UF, KLAR-SOL 30 and Erbigel.			
	Decision : NC considered the case as per agenda and heard the presentation given by the representative of the firm appeared for Personal Hearing. The Committee noted that the firm has two old AAs No. 0310424393, dated 26.03.2007 and AA No. 0310404400 dated 16.10.2006 pending for fixation of norms. The representative of the firm stated that the export and import items of both the AAs are almost same. After due deliberation, the Committee requested the firm to furnish separate statement for			

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	each AAs, the content of import item in per kg. export product certified by CA. The case stands deferred to 09.01.2020.

M212	**Case No. M-212**	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Approved**
	HQ File : 01/85/171/00028/AM20/ DES.VI	RLA File : 03/94/040/00011/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0604/ 8337 dated 27.03.2019	

Subject: Application for modification of norms fixed under Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of " Fat Filled Powder (Containing 28% Fat & 24% Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder".

Decision : NC considered the case as per agenda and heard the presentation given by the representatives of the firm appeared for Personal Hearing. The firm explained the manufacturing process and explained that some sprayed dried powder is not collectable as it goes into air and the chimney height is 36m. Moreover, being a food product, the firm cannot risk microbiological contamination in the exported item. After due deliberation and in consultation with the technical members present in the meeting, the Committee decided to modify the norms with 3% wastage allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Palm Fat)	27.05	3%	27.86	Fat Filled Milk Powder (28% Fat & 24% Protein)
Skimmed Milk Powder	70.59	3%	72.70	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M213	**Case No. M-213**	Party Name: M/s. Drytech Processes	Meet No/Date: 16/85-ALC3/2019	**Approved**

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Udyog Bhawan, New Delhi

		(I) Pvt. Ltd.	28.11.2019	
	HQ File : 01/85/171/00029/AM20/ DES.VI	RLA File : 03/94/040/00012/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0604/ 8841 dated 27.03.2019	

Subject: Application for modification of norms fixed under Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Fat Filled Powder (Containing 28% Fat & 20% Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder".

Decision : NC considered the case as per agenda and heard the presentation given by the representatives of the firm appeared for Personal Hearing. The firm explained the manufacturing process and explained that some sprayed dried powder is not collectable as it goes into air and the chimney height is 36m. Moreover, being a food product, the firm cannot risk microbiological contamination in the exported item. After due deliberation and in consultation with the technical members present in the meeting, the Committee decided to modify the norms with 3% wastage allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Palm Fat)	27.05	3%	27.86	Fat Filled Milk Powder (28% Fat & 20% Protein)
Skimmed Milk Powder	58.82	3%	60.58	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

	Case No. M-214	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 16/85-ALC3/2019 28.11.2019	**Approved**
M214	HQ File : 01/85/171/00030/AM20/ DES.VI	RLA File : 03/94/040/00013/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0604/ 9508 dated 27.03.2019	

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Application for modification of norms fixed under Para 4.06 of HBP, 2015-20, submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Fat Filled Powder (Containing 28% Fat & 18% Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder".

Decision : NC considered the case as per agenda and heard the presentation given by the representatives of the firm appeared for Personal Hearing. The firm explained the manufacturing process and explained that some sprayed dried powder is not collectable as it goes into air and the chimney height is 36m. Moreover, being a food product, the firm cannot risk microbiological contamination in the exported item. After due deliberation and in consultation with the technical members present in the meeting, the Committee decided to modify the norms with 3% wastage allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Palm Fat)	27.05	3%	27.86	Fat Filled Milk Powder (28% Fat & 18% Protein)
Skimmed Milk Powder	52.94	3%	54.52	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Date:01.01.2020
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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